

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 566/99

Tuesday, this the 6th day of July, 1999

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR B.N. BAHAUDUR, ADMINISTRATIVE MEMBER

M. Ibrahim, S/o Mammu Haji,
Branch Postmaster (under put off),
Punnath, residing at Muchottil,
Naduvannoor (Via), Calicut-673614.

Applicant

By Advocate Mr M.R. Rajendran Nair.

Vs.

1. Superintendent of Post Offices,
Vadakara Division, Vadakara.
2. Postmaster General, Northern Region,
Calicut.
3. Union of India rep. by the Secretary,
Ministry of Communications, New Delhi. Respondents
By Advocate Mr Govindh K. Bharathan, Sr.CGSC.
The application having been heard on 6.7.99,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a Branch Postmaster, has filed this application aggrieved by he being put off duty for a long time, for a declaration that his prolonged put off duty is illegal and prolonged enquiry against him is also illegal and for a direction to the respondents to revise the ex-gratia payment after 90 days of the date of put off duty or in the alternative for a direction to the respondents to finalise the departmental enquiry against him within a month.

2. When the application came up for hearing on admission today, the learned counsel for the respondents stated that the review and revision of the ex-gratia payment would be undertaken with effect from the due date and an order would be passed within a

month and that a final order in the departmental proceedings would also be passed within a period of four months. The learned counsel for the applicant states that the applicant would be satisfied if the respondents would comply with the undertaking now given on their behalf and that the application may be disposed of with appropriate direction accordingly.

3. In the light of the submission made by the learned counsel on either side and as agreed to by them, the application is disposed of directing the respondents to review the quantum of ex-gratia amount payable to the applicant with effect from the due date and to communicate the order in that behalf to the applicant within a period of one month from today and with a further direction that the final order in the departmental proceedings shall be passed as expeditiously as possible, and at any rate within a period of four months from the date of receipt of a copy of this order. No costs.

Dated the 6th day of July, 1999.

B.N.Bahadur

B.N. BAHADUR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN